

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1301 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mumtaz Ali  
S/O Bashir Ahmed  
R/O Mangota, Thanna Mandi, Rajouri.

vide notification No. 870 dated 19.0.2017 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Additional Registrar


No: 35941-46/21 Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary Bar Council of India, New Delhi.
- ✓ 3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Rajouri.
6. Mr. Mumtaz Ali, Advocate.

.....for information and necessary action.

  
Additional Registrar

  
12/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION


No: 1302 Dated: 14/02/2020


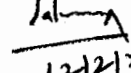
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ab Rouf Ganaie  
S/O Mohamad Akbar Ganaie  
R/O Sudergund Hangah Langate, Kupwara

vide Notification No. 1200 dated 06-12-2017 has been declared as Absolute/Final after condonation of delay.

By Order

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35947-52/4 Dated: 14/02/2020    
12/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kupwara
6. Mr. Ab Rouf Ganaie, Advocate.

..... for information and necessary action.

  
Additional Registrar  
  
12/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1328 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abid Nazir Pathan Sadozi  
S/O Muhammad Nazir Patahan Sadozi  
R/O Niloosa, Boniyar, Baramulla.

vide notification No. 955 dated 21.8.2017 for a period of one year has been extended till 31.8.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Additional Registrar

No: 36134-39/1P Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. Mr. Abid Nazir Pathan Sadoz, Advocate.  
.....for information and necessary action.

Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 13021 Dated: 12/12/20

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

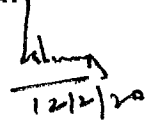
Mr. Abid Yousuf Bhat  
S/O Mohd Yousuf Bhat  
R/O Gori Pora, Noor Bagh, Srinagar

vide Notification No. 1202 dated 06.12.2017 has been declared as Absolute/Final after condonation of delay.

By Order

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36122-33/L.P Dated: 15/12/2020

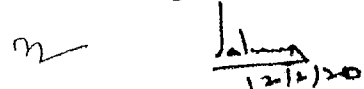
  
12/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, J&K High Court, Bar Association Srinagar
6. Mr. Abid Yousuf Bhat, Advocate.

.....for information and necessary action.

  
Additional Registrar

  
12/12/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1326 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sheikh Mudasir Amin  
S/O Sheikh Mohd Amin  
R/O Village Sadiwara, Dooru, Distt. Anantnag.

vide notification No. 22 dated 05.4.18 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36122-27/4/B Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. Mr. Sheikh Mudasir Amin, Advocate.

.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

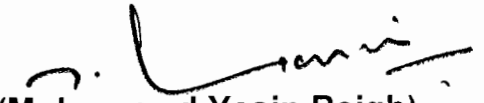
No: 1325 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imran Amin  
S/O Mohammed Amin Shah  
R/O Chinkipora Sopre, Baramulla.

vide notification No. 1273 dated 07.12-2017 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.



**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36116-21/12 Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. Mr. Imran Amin, Advocate.  
.....for information and necessary action.

  
Additional Registrar  
  
12/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1321 Dated: 15/02/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Meenal Singh  
D/O Prem Singh  
R/O Near Power Station, House Padri Pain Nagri Prole, Kathua

vide Notification No. 841 dated 17.8.2017 has been declared as Absolute/Final after condonation of delay.

By Order

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36092-97/LP Dated: 15/02/2020

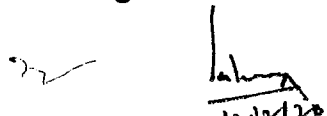
  
12/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. Ms. Meenal Singh, Advocate.

.....for information and necessary action.

  
Additional Registrar

  
12/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1324 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pankaj Bhadwal  
S/O Surjeet Singh  
R/O Kohag, Tehsil Billawar, Distt. Kathua

vide notification No. 865 dated 15.2.2016 for a period of one year has been extended till 31.12.2020 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36110-15/L.S Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. Mr. Pankaj Bhadwal, Advocate.

.....for information and necessary action.

  
Additional Registrar



# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1320 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yog Indu Sharma  
S/O Pritam Dass Sharma  
R/O Ghaneera, Chnni, Tehsil Sunderbani, Distt. Rajouri A/P S. Lahara  
Kote, Sunderbani, Ward No.9, Rajouri

vide notification No. 1604 dated 03-3-2018 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Additional Registrar

No: 36086-91/20 Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Rajouri.
6. Mr. Yog Indu Sharma, Advocate.

.....for information and necessary action.

Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1284 Dated: 12/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhimanue Sharma  
S/O Rajinder Kumar  
R/O W.No.1, near District Court Samba, Distt. Samba .

vide notification No. 1367 dated 29.12-2017 for a period of one year has been extended till 31.12-2020 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35765-70/LP Dated: 12/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. Mr. Abhimanue Sharma, Advocate.

.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1288 Dated: 12/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Insha Quyoom  
D/O Abdul Quyoom Sofi  
R/O Negin Bagh, Krankshivan Colony, Sopore, Baramulla.

vide notification No. 1315 dated 11.12.2017 for a period of one year has been extended till 31.12.2020 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Additional Registrar

No: 35789-95/CP Dated: 12/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. Ms. Insha Quyoom, Advocate.  
.....for information and necessary action.

Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1322 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Chanderkant Singh Sambyal  
S/O Krishan Dev Singh  
R/O Mandi Sangwali Vill. Samba Rollwala, Distt. Samba

vide notification No. 1622 dated 05.3.2018 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36098-103/2P Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. Mr. Chanderkant Singh Sambyal, Advocate.  
.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1290 Dated: 12/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amir Hassan Bhat  
S/O Ghulam Hassan Bhat  
R/O W.No.3, Plat Bandipora, Grata Mohalla, Bandipora.

vide notification No. 774 dated 16.8.2017 for a period of one year has been extended till 31.12.2020 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35802-7/L.P Dated: 12/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Bandipora.
6. Mr. Amir Hassan Bhat, Advocate.

.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION


No: 1292 Dated: 12/02/2020


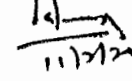
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehpara Majid  
D/O Abdul Majid  
R/O H.No.73, Natipora, Naik Bagh, Faizabad Colony, Srinagar

vide Notification No. 1279 dated 07.12.2017 has been declared as Absolute/Final after condonation of delay.




By Order

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35814-19/24 Dated: 12/02/2020  

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, J&K High Court, Bar Association Srinagar
6. Ms. Mehpara Majid, Advocate.  
.....for information and necessary action.

  
Additional Registrar  
 

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1293 Dated: 12/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Singh  
S/O Jagdish Raj  
R/O Village Gad (Saroor) B.P.O Kukarwas, Kishtwar.

vide notification No. 1584 dated 05.3.2018 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35820-25/20 Dated: 12/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kishtwar.
6. Mr. Vishal Singh, Advocate.  
.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION


No: 1294 Dated: 12/02/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

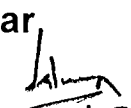
Ms. Subreena Mushtaq  
D/O Mushtaq Ahmad Malik  
R/O Malik Mohalla, Wuyam Pampore, Pulwama

vide Notification No. 863 dated 02-3-2013 has been declared as Absolute/Final after condonation of delay.

By Order

  
(Mohammad Yasin Beigh)  
Additional Registrar


No: 35826-31/2P Dated: 12/02/2020

  
11/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. Ms. Subreena Mushtaq, Advocate.  
.....for information and necessary action.

  
Additional Registrar

  
11/2/20



# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1295 Dated: 12/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashwani Kumar  
S/O Hazara Kumar  
R/O Netar Kothian (Barnai), Tehsil & Distt. Jammu

vide notification No. 1707 dated 09-3-2018 for a period of one year has been extended till 09.3.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35832-37/12 Dated: 12/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, J&K High Court, Bar Association, Jammu
6. Mr. Ashwani Kumar, Advocate.

.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1296 Dated: 12/02/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfath Ahmad Najar  
S/O Ab. Rehman Najar  
R/O Laripora, Brainward, Pahalgam, Distt. Anantnag

vide Notification No. 1853 dated 15/3/2018 has been declared as Absolute/Final after condonation of delay.




By Order

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35838-43/17 Dated: 12/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. Mr. Irfath Ahmad Najar, Advocate.  
.....for information and necessary action.

  
Additional Registrar  
  
  
12/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1297 Dated: 12/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Fareha Wani  
D/O Riaz Ahmed Wani  
R/O Wani Mohalla, Ghat Tehsil & Distt. Doda

vide notification No. 1549 dated 03.3.2018 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35844-49/20 Dated: 12/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, J&K High Court, Bar Association, Bhaderwah
6. Ms. Fareha Wani, Advocate.

.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION


No: 1298 Dated: 12/02/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Ifla Nabi  
D/O Gulam Nabi  
R/O Soura 90ft. Road, Hubbi Colony, Lane No.5, Srinagar

vide Notification No. 1231 dated 06-12-2017 has been declared as Absolute/Final, after condonation of delay.

By Order

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35850-55/218 Dated: 12/02/2020

  
11/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, J&K High Court, Bar Association Srinagar
6. Ms. Ifla Nabi, Advocate.

..... for information and necessary action.

  
Additional Registrar  
  
11/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1289 Dated: 12/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asif Nabi Tantray  
S/O Gh. Nabi Tantray  
R/O Midoora, Awantipora, Pulwama

vide notification No. 708 dated 30.12.15 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

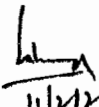
  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35856-6/21 Dated: 12/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. Mr. Asif Nabi Tantray, Advocate.

.....for information and necessary action.

  
Additional Registrar  
  
  
11/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION


No: 1286 Dated: 12/2/2020


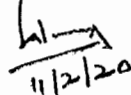
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Seemeen Muzafar  
D/O Muzafar Ahmad Ganai  
R/O Maggarmal Bagh, Distt. Srinagar

vide Notification No. 159 dated 22.8.2005 has been declared as Absolute/Final after condonation of delay.

By Order

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35777-82/20 Dated: 12/02/2020  

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, J&K High Court, Bar Association Srinagar
6. Ms. Seemeen Muzafar, Advocate.  
.....for information and necessary action.

  
Additional Registrar  
 

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## NOTIFICATION

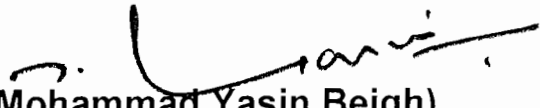
No: 1291 Dated: 12/02/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

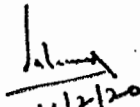
Mr. Charnje Lal  
S/O Isher Dass  
R/O Moongerli . (Reasi), Tehsil & Distt. Udhampur

vide Notification No. 195 dated 28.5.2015 has been declared as Absolute/Final, after condonation of delay.

**By Order**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35808-13/21 Dated: 12/02/2020


  
11/2/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhampur.
6. Mr. Charnje Lal, Advocate.

.....for information and necessary action.

  
Additional Registrar

  
11/2/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 12-87 Dated: 12/02/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

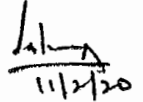
Mr. Numani Jhangir  
S/O Ab Rashid Mir  
R/O Brah, Shangus, Anantnag

vide Notification No. 1244 dated 7/12/2017 has been declared as Absolute/Final after condonation of delay.

By Order


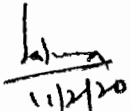
  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35783-28/11 Dated: 12/02/2020

  
11/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. Mr. Numani Jhangir, Advocate.  
.....for information and necessary action.

  
Additional Registrar  
  
11/2/20



# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1289 Dated: 12/02/2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Tayoub Bukhari  
S/O Mumtaz Hussain Shah  
R/O Kallar Kattel, Tehsil Surankote, Distt. Poonch.

vide notification No. 1634 dated 05-3-2018 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35796-801/21 Dated: 12/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. Mr. Syed Tayoub Bukhari, Advocate.

.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1318 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudasir Ahsan  
S/O Mohd Ahsan Rather  
R/O Village Sahipora Qaziabad, Moqdam Mohalla, Kupwara.

vide notification No. 1557 dated 03.03.2018 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Additional Registrar

No: 36044-49/p Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
  2. Secretary Bar Council of India, New Delhi.
  3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
  4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
  5. President, District Bar Association, Kupwara.
  6. Mr. Mudasir Ahsan, Advocate.
- .....for information and necessary action.

(Mohammad Yasin Beigh)  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

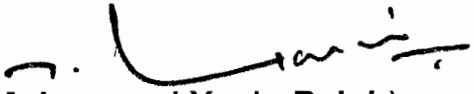
No: 1317 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shivalika Bakshi  
D/O Lokesh Kumar Sharma  
R/O 255/A Gandhi Nagar, Jammu.

vide notification No. 207 dated 29.5.15 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

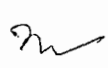
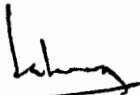
  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36038-43/14 Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu
6. Ms. Shivalika Bakshi, Advocate.  
.....for information and necessary action.

  
Additional Registrar

  
  
12/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1316 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudasir Mohi Ud Din  
S/O Gh. Mohi Ud Din Mir  
R/O Kaloosa, Nath Pora, Stadium Colony Nowpora, Bandipora.

vide notification No. 1095 dated 16.3.2018 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36032-37/11 Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Bandipora.
6. Mr. Mudasir Mohi Ud Din, Advocate.

.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1315 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ummar Mushtaq  
S/O Mushtaq Ahmad Malik  
R/O Budshah Nagar, Natipora, Mehboob Colony Sector-A Srinagar

vide notification No. 1335 dated 12-12-2017 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36026-31/LP Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar
6. Mr. Ummar Mushtaq, Advocate.  
.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1314 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umar Ali Naik  
S/O Ali Mohammad Naik  
R/O Killora, Shopian.

vide notification No. 577 dated 29.11.2012 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 86020-25/CP Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. Mr. Umar Ali Naik, Advocate.

.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1313 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Altaf Ahmad Zargar  
S/O Gh Ahmad Zargar  
R/O Rahim Abad Trisa Safapora, Lar Ganderbal.

vide notification No. 291 dated 16.7.2015 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Additional Registrar

No: B6014-19/18 Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ganderbal.
6. Mr. Altaf Ahmad Zargar, Advocate.  
.....for information and necessary action.

Additional Registrar

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**


No: 1323 Dated: 15/02/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sajad Ahmad Shah**  
**S/O Ali Mohd Shah**  
**R/O Mashwara, Tehsil Keller, Distt. Shopian.**

vide Notification No. 115 dated 07-4-2017 has been declared as Absolute/Final after condonation of delay.

By Order

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 3604-9/LP Dated: 15/02/2020

  
12/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. **Mr. Sajad Ahmad Shah, Advocate.**  
..... for information and necessary action.

  
Additional Registrar  
  
12/2/20



**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 1283 Dated: 12/02/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


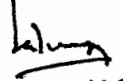
**Mr. Basharat Ahmed Sheikh**  
S/O Mohammed Shafiq Sheikh  
R/O Sarie Bandbi Kamal Kote, Tehsil Uri, Distt. Baramulla

vide Notification No. 714 dated 30.12.2015 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35759-64/LP Dated: 12/02/2020

  
  
11/2/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Basharat Ahmed Sheikh, Advocate.**  
.....for information and necessary action.

  
Additional Registrar  
  
  
11/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1285 Dated: 12/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zaid Ali Wani  
S/o Shoukat Ali Wani  
R/o Victory Manzil Raj Bagh, Srinagar.

vide notification No. 01 dated 01-4-2013 for a period of one year has been extended till 01-4-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh) 11-02-2020  
Additional Registrar

No: 35771-76/4 Dated: 12/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar
6. Mr. Zaid Ali Wani, Advocate.

.....for information and necessary action.

Additional Registrar 11-02-2020

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1303 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jehangir Ahmad Dar

S/O Gh Mohd Dar

R/O Rathsoon, Baba Hanief U Din Colony Tehsil Beerwah, Distt. Budgam.

vide notification No. 751 dated 02-12-16 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Additional Registrar

No: 35953-58/21 Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. Mr. Jehangir Ahmad Dar, Advocate.  
.....for information and necessary action.

Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1306 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mir Imaad Rafi  
S/O Rafi Ahmed Mir  
R/O Govt. House No.T-7, Tulsi Bagh, Srinagar.

vide notification No. 1503 dated 05-3-2018 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35971-76/UP Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar
6. Mr. Mir Imaad Rafi, Advocate.

.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1312 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rais Ahmad Dar  
S/O Mohd Shafi Dar  
R/O Shamsipora (Batengoo), Tehsil and Distt. Anantnag.

vide notification No. 1783 dated 13.3.2018 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36008-13/11 Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. Mr. Rais Ahmad Dar, Advocate.

.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1311 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aquib Javaid  
S/O Javaid Ahmad Khan  
R/O Khan Mohalla, South Srinagar

vide notification No. 1521 dated 02-3-2018 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.



**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36002-7/6 Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar
6. Mr. Aquib Javaid, Advocate.  
.....for information and necessary action.

  
Additional Registrar  
  
12/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 1339 Dated: 15/02/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Sahera Sadeef  
D/O Abdul Haleem Lone  
R/O Friends Enclave, Humhama Heights, Budgam.

vide Notification No. 550 dated 02-8-2014 has been declared as Absolute/Final after condonation of delay.

By Order

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36208-13/4 Dated: 15/02/2020

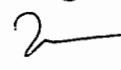
  
12/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. Ms. Sahera Sadeef, Advocate.

.....for information and necessary action.

  
Additional Registrar

  
12/2/20

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**


No: 1338 Dated: 15/02/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Asma Mushtaq  
D/O Mohd Mushtaq Bhat  
R/O Ward No.5, Tehsil & Distt. Bandipora  
A/P Bemina Shamsabad, Sec.4, Srinagar

vide Notification No. 1680 dated 17.3.2016 has been declared as Absolute/Final after condonation of delay.

**By Order**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36201-7/2P Dated: 15/02/2020

  
14/2/20

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, ~~Shopian~~ *Bandipora/Srinagar*
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, J&K High Court Bar Association, Srinagar
6. President District Bar Association, Bandipora.
7. Ms. Asma Mushtaq, Advocate.

.....for information and necessary action.

  
Additional Registrar  
  
14/2/20



# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION


No: 1337 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Wahid Abdullah Magray  
S/O Mohd Abdullah Magray  
R/O Ruhoo Grid, Anantnag

vide notification No. 1868 dated 15.3.2018 for a period of one year has been extended till 15.3.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.


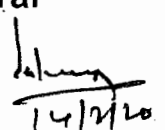
**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36195-205/14 Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag
6. Mr. Wahid Abdullah Magrey, Advocate.  
.....for information and necessary action.

  
Additional Registrar  
  
14/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1336 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Richa Sharma  
D/O Radha Krishan  
R/O Mearth P.O Budhi, Kathua.

vide notification No. 1647 dated 05.3.2018 for a period of one year has been extended till 31.12.2020 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be scught before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

No: 36189-94/CP Dated: 15/02/2020

(Mohammad Yasin Beigh)  
Additional Registrar

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua
6. Ms. Richa Sharma, Advocate.

.....for information and necessary action.

Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1335 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rabia Khursheed  
D/O Khursheed Ahmad Baba  
R/O Sheeri Baramulla.

vide notification No. 536 dated 13.10.2014 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Additional Registrar

No: 36183-88/P Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. Ms. Rabia Khursheed, Advocate.

.....for information and necessary action.

Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION


No: 1334 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sunita Devi  
D/O Lal Chand  
R/O Vill. Kothey Kathar, Pind Charaka, Pind Charaka, Teh. Arnia  
Distt. Jammu

vide notification No. 539 dated 2-8-2016 for a period of one year has been extended till 31.12.2020 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**



  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36177-82/LP Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu
6. Ms. Sunita Devi, Advocate.

.....for information and necessary action.

  
Additional Registrar  
  
14/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1333 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Sharma  
S/O Ashok Kumar Sharma  
R/O Village Gadwal, tehsil Vijay Nagar, Distt. Samba.

vide notification No. 1380 dated 30.3.15 for a period of one year has been extended till 31.12.2020 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 36171-26/11 Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. Mr. Rahul Sharma, Advocate.

.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1332 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Saifullah Reshi  
S/O Mansoor Ahmad Reshi  
R/O Padder Pora, Reshi Mohalla, Tehsil Herman, Distt. Shopian.

vide notification No. 1575 dated 5-3-2018 for a period of one year has been extended till 31-12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Additional Registrar

No: 361650-70/11 Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. Mr. Mohd Saifullah Reshi, Advocate.  
.....for information and necessary action.

Additional Registrar

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

**EXTENSION  
OF PROVISIONAL ENROLLMENT**

**NOTIFICATION**

No: 1331 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zainab Amin

D/O Mohd Amin Langoo

R/O Laway Pora near JK College Mouza Gund Hassi Bhat, Srinagar.

vide notification No. 1690 dated 07.03.2018 for a period of one year has been extended till 07.03.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Additional Registrar

No: 36159-64/11 Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar.
6. Ms. Zainab Amin, Advocate.

.....for information and necessary action.

Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1330 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ausaf Aslam  
S/O Mohd Aslam  
R/O Iqbal Colony near Fire Station University Road Bholderwah, Doda  
A/P Ramzanpura near Eid Gah, Janipur, Jammu

vide notification No. 570 dated 01.12.2015 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Additional Registrar

No: 36/53-58/1P Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bholderwah
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Bholderwah.
6. Mr. Ausaf Aslam, Advocate.  
.....for information and necessary action.

Additional Registrar



# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1329 Dated: 15/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Aamir Malik  
S/O Gh Ahmad Malik  
R/O Palhallan Pattan, Malik Mohalla Raipora, Baramulla.

vide notification No. 1559 dated 03.3.2018 for a period of one year has been extended till 31.12.2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Additional Registrar

No: 36147-52/49 Dated: 15/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. Mr. Mohd Aamir Malik, Advocate.

.....for information and necessary action.

Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1305 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Oyas Ahmad Khan  
S/O Mushtaq Ahmad Khan  
R/O Danji Pora Sagam, Kokernag, Anantnag.

vide notification No. 1905 dated 16.03.2018 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35965-70/1 Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. Mr. Oyas Ahmad Khan, Advocate.  
.....for information and necessary action.

  
Additional Registrar

12/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1304 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arif Ahmad Turey  
S/O Abdul Hamid Turey  
R/O hergam near Bazar Masjid, Jan Mohalla, Shopian.

vide notification No. 1522 dated 02-3-2018 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)  
Additional Registrar

No: 35959-64/LP Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. Mr. Arif Ahmad Turey, Advocate.  
.....for information and necessary action.

Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1310 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Bin Aijaz  
S/O Aijaz Ahmad Bhat  
R/O Nowgam, Khawajapora, Srinagar.

vide notification No. 1854 dated 15-3-2018 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Additional Registrar

No: 35996-36001 Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Srinagar
6. Mr. Irfan Bin Aijaz, Advocate.

.....for information and necessary action.

Additional Registrar

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

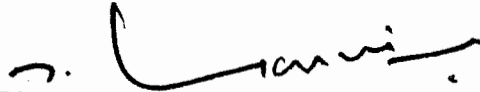
No: 1309 Dated: 14/02/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

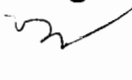
Mr. Ajeet Singh Katoch  
S/O Dharam Singh Katoch  
R/O Khudmullah, Dhanmasta, Tehsil Pogal Paristan (Ukhral), District Ramban.

vide Notification No. 965 dated 14.2.2017 has been declared as Absolute/Final after condonation of delay.

By Order

  
(Mohammad Yasin Beigh)  
Additional Registrar


No: 35990-95/18 Dated: 14/02/2020

  
12/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ramban.
6. Mr. Ajeet Singh Katoch, Advocate.  
..... for information and necessary action.

  
Additional Registrar

  
12/2/20

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1308 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Javied Ahmad Dar  
S/O Ab Rehman Dar  
R/O Agroo, Lalipora Zehipora, Aagroo, Tehsil Devsar, Kulgam

vide notification No. 59 dated 06-4-2017 for a period of one year has been extended till 06-4-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

  
(Mohammad Yasin Beigh)  
Additional Registrar

No: 35984-89/P Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kulgam.
6. Mr. Javied Ahmad Dar, Advocate.

.....for information and necessary action.

  
Additional Registrar

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 1307 Dated: 14/02/2020

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nuzhat Shabir  
D/O Shabir Ahmad Shah  
R/O H.No.4700, Adipora, Sopore, Baramulla.

vide notification No. 1904 dated 16.03.2018 for a period of one year has been extended till 31.12-2021 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Additional Registrar

No: 35978-83/L1P Dated: 14/02/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K, High Court for information of all concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. Ms. Nuzhat Shabir, Advocate.

.....for information and necessary action.

Additional Registrar